

Bail application no.
State Vs
FIR no.
PS
U/s

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1495/20
State Vs Ajay @ Chamma
FIR no. 262/18
PS Bharat Nagar
U/s 302/307/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Javed Ali, learned counsel for accused.

Arguments on interim bail application heard.

In the application it is stated that other co-accused with similar role is already in interim bail.

Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 830/20
State Vs Anil Marwah
FIR no. 476/18
PS Begumpur
U/s 498A/304B/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Baldev Raj, learned counsel for accused.

Arguments heard.

Bail application is vehemently opposed by learned Addl. PP submitting that the offence alleged against the accused is not covered under the guidelines provided by the High Powered Committee of Hon'ble High Court of Delhi.

Arguments considered.

The victim died by hanging herself at her matrimonial home. Accused/applicant is the husband of victim. His mother co-accused is stated to be on regular bail. As per report from the Jail accused is HIV positive since last about three years.

Considering that co-accused is already on bail and that accused is HIV positive being vulnerable to receive any contagious disease, he is admitted to interim bail for a period of 45 days subject to

furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent.

Application is accordingly disposed off.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 837/20
State Vs Mohan
FIR no. 19/18
PS Begumpur
U/s 302/307/34 IPC and 25/27/54/59 Arms Act

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Vinay Kumar Sharma, learned counsel for accused.

Interim bail is sought on the ground that wife of accused has met with road accident and x-ray report confirmed fracture in both legs.

As per the report of the IO the doctors have advised that wife of accused is not to be operated immediately and date of operation would be given only after lockdown.

In the facts and circumstances, no ground for interim bail. Interim bail application is accordingly dismissed.

At request, copy of order be given dast to learned counsel for accused.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 842/20
State Vs Dr. Ashish Naithani
FIR no. 165/18
PS EOW
U/s 409/420/120B IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Bharat Gupta, learned counsel for accused.

Sh. Puneet Bajaj, learned counsel for complainant.

Arguments on interim bail application heard.

Interim bail is sought on the ground that accused is suffering from heart ailment and is a patient of diabetes.

Offence alleged against the accused is punishable with imprisonment which may extend to life imprisonment.

There is no report from the concerned jail about the ailments of accused. The medical documents filed along with the application pertain are all purportedly issued from the private hospitals. It appears that earlier the accused was under some treatment.

No ground for interim bail. Application is dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 843/20
State Vs Neeraj @ Bittoo
FIR no. 484/18
PS Aman Vihar
U/s 302/323/325/326/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Inderpreet Singh, learned counsel for accused.

This is an interim bail sought on behalf of accused Neeraj.

Arguments heard.

Interim bail is sought on the ground that mother of accused is seriously ill and is suffering from paralysis and coronary heart disease.

As per report from police the mother of accused is being looked after by her elder son Rakesh aged 32 years who is residing in neighbourhood.

No ground for interim bail. Interim bail is accordingly dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 856/20
State Vs Deepak
FIR no. 205/20
PS Sultan Puri
U/s 21(b) NDPS Act

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Suraj Parkash Sharma, learned defence counsel for accused.

Arguments on bail application heard.

Bail application is vehemently opposed by learned Addl. PP stating that the same is not covered under Covid guidelines.

It is stated that 09 gms of smack is recovered from accused.

Small quantity of smack is 05 gms and commercial quantity is 250 gms. Considering the quantity allegedly recovered from accused as well as his period of custody, accused is admitted to bail on furnishing PB in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent till the period of lockdown. On completion of lockdown and when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.20,000/- to the satisfaction of concerned court.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 857/20
State Vs Vikas @ Pehalwan
FIR no. 9/17
PS Rani Bagh
U/s 392/397/411/120B/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Pawan Gupta, learned counsel for accused.

Arguments on interim bail application heard.

Interim bail is sought in view of the pandemic of COVID-19.

In the reply filed by State it is mentioned that bail applications of accused have been dismissed twice by Hon'ble High Court.

No ground for interim bail. Application is dismissed.

Copy of order be given dasti to learned counsel for accused.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1529/20
State Vs Paras @ Sonu @ Nitin
FIR no. 42/20
PS Sultan Puri
U/s 307/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Santosh Kumar, learned counsel for accused.

Arguments on interim bail application heard.

Interim bail is sought on the ground that mother of accused is suffering from BP and heart problem and there is nobody to look after her.

The medical documents have been verified by IO. Mother of accused was advised admission in hospital but was not admitted because there was no caretaker of her.

Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1532/20
State Vs Ajay Pal
FIR no. 1374/17
PS Aman Vihar (outer)
U/s 420/467/468/471 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Ujjwal Puri, learned counsel for accused.

Arguments on bail application heard.

It is submitted by learned counsel for accused that present application be considered as application for interim bail for a period of 45 days.

Name of applicant/accused is not mentioned in the FIR. He is stated to have been arrested on the disclosure statement of co-accused persons. Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1536/20
State Vs Dilip Kumar @ Rinku
FIR no. 36/20
PS Keshavpuram
U/s 394/395/397/412/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Sohail Malik, learned counsel for accused.

At request of learned counsel for accused, bail application be put up on 05.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1537/20
State Vs Mohit
FIR no. 300/19
PS North Rohini
U/s 186/353/307/411/34 IPC & 25/27 Arms Act

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh.Joginder Tuli, learned counsel for accused.

Arguments on interim bail application heard.

As per allegations in FIR no injury was caused due to alleged firing in the incidence.

Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.25,000/- to the satisfaction of Jail Superintendent.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1539/20
State Vs Manoj Kumar Aggarwal
FIR no. 342/18
PS Ashok Vihar
U/s 420/467/468/471/120B IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Narveer, learned counsel for accused.

Learned counsel for complainant.

This is an application for grant of interim bail.

Arguments heard.

Interim bail is sought on the ground that accused is suffering from diabetes and hypertension.

Application opposed by learned counsel for complainant submitting that the offences alleged against accused are not covered in the guidelines for grant of interim bail as the offence u/s 467 IPC provides for imprisonment upto life.

The condition of accused, from the documents annexed along with the application do not appear to be such that he is highly vulnerable to receive contagious disease.

Application is accordingly dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1541/20
State Vs Amit Gaur
FIR no. 223/19
PS Budh Vihar
U/s 419/420/408/467/468/471/34 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Syed Hasan Isfahani, learned counsel for accused.

Sh. Ravi Bassi, learned counsel for complainant.

Arguments heard on the interim bail application.

It is submitted by learned counsel for complainant that accused has procured medical documents of his wife from Noida though she is living at Bhajanpura, Delhi.

Arguments considered.

FIR was registered u/s 420/408 IPC. It is stated in the reply that offence u/s 467/468/471/34 IPC have been also added in the charge-sheet.

Interim bail is sought on the ground that wife of accused fell from the staircase.

Wife of accused is also co-accused in the present case. She has been admitted on bail on 04.03.2020.

Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent.

Application is accordingly disposed off.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 1542/20
State Vs Pankaj
DD No. 54A
PS Aman Vihar
U/s

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Md. Wasim Khan, Advocate for applicant/accused.

This is an anticipatory bail application.

Arguments heard.

It is submitted by learned Addl. PP that FIR in the case is not registered and the application is not maintainable.

As per DD no. 54-A girl namely Deepa hanged herself on 22.04.2020 at her house. It is stated that applicant was in love relationship with the said Deepa.

Considering the facts and circumstances subject to joining of investigation, as and when required by IO, applicant be not arrested except after serving two weeks notice by IO/SHO.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020

Bail application no. 839/20
State Vs Jai Shankar
FIR no. 121/20
PS Subhash Place
U/s 392/394/397 IPC

30.04.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Ms. Sharda Garg, learned counsel for applicant/accused.

It is submitted that applicant/accused was admitted to bail vide order dated 28.04.2020 but could not be released as his name mentioned in the application did not match with his name as recorded in custody warrant. It is submitted by learned Ms. Garg that name of accused is **Jai Shankar** and not **Shankar**.

Considering the submissions of learned Ms. Garg let name of accused in the bail order dated 28.04.2020 be treated as **Jai Shankar** and not **Shankar**.

Accused be released on interim bail for a period of 45 days from today on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/30.04.2020